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**Government of India
Ministry of Commerce & Industry
Directorate General of Foreign Trade**

Udyog Bhavan, New Delhi-110011.

Dated: 13.08.2014

O&M Instruction No. 6/2014

Sub: Delegation of powers of Appellate Authority to Zonal Additional DGFTs.

With reference to O&M Instruction No. 02/2013 dated 13.06.2013, it has now been decided that all those cases where personal hearing has been granted by the present Additional DGFTs as Appellate Authority in Headquarter may be finalized in the Headquarter itself. However, those cases which are untouched / unheard by the present Additional DGFTs posted in the Headquarter may be forwarded to the concerned Zonal Additional DGFTs. The cases of Southern Zone may be dealt with in the DGFT Headquarter till an Additional DGFT is posted in Southern Zone.

2. This issues with the approval of competent authority.


(Tika Ram Majhi)

Deputy Director General of Foreign Trade

To


d/c

1. All officers and Sections in DGFT (HQ).
2. All Zonal / Regional Offices.
3. EDI Section for updating DGFT website.

Copy to PS to Secretary (Commerce).

Copy to PS to DGFT.

(File No. 01/69/594/007/2008/OMI/O&M)


14/8/2014